



KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
SIXTEENTH SESSION

**THE KARNATAKA STATE LAW UNIVERSITY
(AMENDMENT) BILL, 2018
(L.A. Bill No. 48 of 2018)**

A Bill further to amend the Karnataka State Law University Act, 2009.

Whereas, it is expedient further to amend Karnataka State Law University Act, 2009. (Karnataka Act 11 of 2009) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty ninth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Law University (Amendment) Act, 2018.

(2) It shall come into force at once.

2. Amendment of section 56 .- In the Karnataka State Law University Act, 2009 (Karnataka Act 11 of 2009), in section 56, in sub-section (3), for the words "the auditor's report shall be published by the Syndicate in the Official Gazette" the words "the auditor's report shall be sent to the Government with the approval of Syndicate" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Law University Act, 2009 (Karnataka Act 11 of 2009) for placing the audited accounts directly before the State Legislature instead of publishing it in the State Gazette.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

T.B. JAYACHANDRA

Minister for Law, Parliamentary Affairs,
And Minor Irrigation

S. Murthy

Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM the Karnataka State Law University Act, 2009
(Karnataka Act 11 of 2009)

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56. Annual Accounts and Audit.- (1) The annual accounts of the University shall be prepared by the Finance Officer under the direction of the Vice Chancellor and a copy shall be sent to the Government.

(2) The accounts of the University shall, once at least in a year at intervals of not more than fifteen months be audited by the Controller of State Accounts.

(3) The audited accounts of the University together with the auditor's report shall be published by the Syndicate in the Official Gazette and copies thereof shall be placed before the Legislature of the State.

(4) The annual accounts shall be considered by the Academic Council at its annual meeting. The Council may pass resolutions with reference thereto and communicate the same to the Syndicate. The Syndicate shall take the suggestions made by the Council into consideration and take any action thereon as it thinks fit. The Syndicate shall inform the Academic Council at its next meeting of the action taken by it or of the reasons for not taking action.

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